

THE HIGH COURT OF MEGHALAYA AT SHILLONG

ORDER

Dated, ____ March, 2019

No. HCM II/44/2016/Estt/____

In supersession of all previous orders,

Hon'ble the Chief Justice is pleased to constitute the following One man Committees comprising Hon'ble Mr. Justice H.S.Thangkhiew:-

1. Tender Committee/Purchase Committee
2. Committee for Administration of Tribal Court
3. Committee on reducing pendency
4. Security Committee of High Court and Subordinate Court Premises
5. E-Committee
 - (i). Hon'ble Mr. Justice H.S.Thangkhiew – **Chairman**
 - (ii). Smti. A.Kharbuki – **Secretary**
6. Arrears Committee
7. Committee to assess the suitability of the candidates for engaging as Law Clerk
8. Committee to examine and to suggest necessary modifications in the existing Unit/Credit Points system for the Judicial Officers
9. Committee for making suggestions for framing of requisite Rules/Guidelines for Electronic Evidence in the High Court and Subordinate Court/Tribunals/Authorities
10. Committee for making suggestions for framing of requisite Rules or amendment in existing Rules on the Service conditions of the Judicial Officers in the State of Meghalaya.
11. Committee for making suggestions for framing of requisite Rules/Guidelines or amendment in the existing Rules/Guidelines for the redressal mechanism on the grievance against the Judicial Officers in the State of Meghalaya.
12. Committee for looking into the Library requirements of the Subordinate Courts.
13. Committee for examining the records of the 3 (three) Grade-I Judicial Officers who have completed the period of probation of two years and to make recommendation for their confirmation or otherwise.
14. Judge-in-Charge of High Court Mediation Committee to be assisted by the Member Secretary, Meghalaya State Legal Services Authority.
15. Committee to supervise and monitor on the matter of Criminal Appeal No.652 of 2012, Union of India vs. Mohanlal & Anr.
16. Committee to look into the matter of W.P (C) No.76 of 2018.

17. Committee for examining anomalies in the pay structure of the Officers & Staff of the High Court of Meghalaya and for suggesting remedial measures.
18. High Court Legal Services Committee
 - (i). Hon'ble Mr. Justice H.S.Thangkhiew – Chairman
 - (ii). The Advocate General, Meghalaya – Member
 - (iii). The President, Meghalaya High Court Bar Association – Member
 - (iv). Dr.M.Kharshiing, Lecturer, Shillong Law College – Member
 - (v). Smti. D.Rynjah, Joint Registrar-cum-Secretary to
Hon'ble the Chief Justice – Secretary
19. Library Committee
20. Judge-In-Charge, Juvenile Justice Committee
21. Recruitment Committee-
 - (i). Hon'ble Mr.Justice H.S.Thangkhiew
 - (ii). Smti. M.D.Khongmen, Registrar (Admn) to assist his Lordship.

By order,

REGISTRAR GENERAL

Memo. No. HCM II/44/2016/Estt/ ~~1384~~ 1384A

Dated, 26th March, 2019

Copy to :-

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice for His Lordship's information.
2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for His Lordship's information.
3. The Advocate General, Govt. of Meghalaya, Shillong.
4. The President, Meghalaya High Court Bar Association, Shillong.
5. Dr.M.Kharshiing, Lecturer, Shillong Law College, Shillong.
6. The Registrars, High Court of Meghalaya for information.
7. The Central Project Coordinator, High Court of Meghalaya for information.
8. The Joint Registrar-cum-OSD, High Court of Meghalaya for information.
9. The Deputy Registrars, High Court of Meghalaya for information.
10. The Assistant Registrars, High Court of Meghalaya for information.
11. The PRO, High Court of Meghalaya for information
- ✓ 12. The System Analyst, High Court of Meghalaya for uploading the same in the official website.
13. The Court Officers
14. Office File.